

an irregular, illegal and mischievous manner in connivance with officers of the Delhi Administration. One hundred and fifty plots have been sold away to unauthorised persons, 42 plots have been allotted to persons who do not fall in the category of landless, 23 plots have been allotted to minors, 32 plots have been allotted to non-permanent residents, 28 plots have been allotted to the near relations of the village Prsdhan, 10 plots have been allotted to the relatives of some Gram Panchayat members and 67 plots have been allotted to persons who are not entitled to such allotment as their families had already been allotted land. It would thus be seen that 317 plots out of 344 plots had been disposed of in a manner to frustrate the implementation of 20-Point Programme of the Government. This has helped vested interests who are rich and resourceful. Some of the allottees are outsiders and not entitled to land at all. This land grabbing has deprived a number of poor landless persons. This is a very serious matter which requires a thorough probe by the C.B.I. so as to unearth the truth and bring to book the erring officials of the Delhi Administration for misuse of their official position and playing a fraud and mischief on the poor and landless persons of Gitokhani village.

I request the Government to look into this matter urgently and stop this illegal allotment immediately pending enquiry by the C.B.I.

SHRI PAWAN KUMAR BANSAL (Punjab): Sir, I wish to associate myself with the sentiments of Shri Manhar. This is a glaring example where those charged with the responsibility of implementing the 20-Point Programme have, in connivance with some unscrupulous elements deprived the real, genuine people of their due right in getting these plots allotted. With these words, I also urge the Government to conduct an enquiry in to this matter through the C.B.I. and take action against those who are found guilty.

SHRI VISHWA BANDHU GUPTA (Delhi): I would also like to associate

myself with this because it is a very important matter.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): All right.

1.00 P.M.

Gruesome killing of Harijans in Jehanabad district of Bihar

श्री यशवन्त सिन्हा (बिहार) :

उपसभाध्यक्ष महोदय, मुझे खेद है कि जब मुझे जहानाबाद की घटना का उल्लेख करने का मौका मिला तो माननीय गृह मंत्री सदन छोड़कर जा चुके हैं।

उपसभाध्यक्ष महोदय, आज से ठीक दो महीने पहले 17 जून की एक सयानक रात को जहानाबाद के दो गांवों में—नौनी और नगवा में, 19 हरिजनों की निर्दम हत्या कर दी गयी। महोदय, मैं आपके माध्यम से इस सदन का ध्यान इस बात की ओर आकृष्ट करना चाहूंगा कि शुक्रवार की रात को यानी 11-12 अगस्त की रात को जो नरसंहार हुआ, नौनी और नगवा में, जहां दो महीने पहले 19 हरिजन मारे गए थे, वहां से सिर्फ दो किलोमीटर की दूरी पर हुआ। उसी काको पुलिस स्टेशन के भीतर फिर से 11 निर्दोष हरिजनों की आक्रमणकारीयों ने रात में आकर हत्या की। उपसभाध्यक्ष महोदय, जिन 11 हरिजनों की हत्या हुई है, उसमें 5 बच्चे हैं और यह जो पैटर्न है, सिक्सिला है, यह वही सिलसिला है जो नौनी और नगवा में हुआ था। उस दिन भी रात को कई लोगों ने शायद एक सौ या डेढ़ सौ थे, हर तरह के हथियारों से लैस होकर उन दोनों गांवों को घेरा। हरिजनों के घरों को उन्होंने आगडेटोफाय किया और उसके बाद लोगों को बंदूक से, छुरे से धमकाकर बाहर निकाला या झांपड़ी तोड़कर उसके अंदर गए। इस प्रकार हरिजनों को आगडेटोफाय कर उनकी हत्या

महोदय, मैं नौनी और नगवा गया था। वहां मैंने इन हत्याओं का जो क्लसिकल पैटर्न है, वह देखा। वहां जमीन का झगड़ा था, निनिमम वैजेज का झगड़ा था, रेप की घटना हुई थी, फिशरी राइट को लेकर झगड़ा था। उसके बाद

SHRI PARVATHANENI UPENDRA : I am coming to that. It is all the more reprehensible because it happened within one and a half months of another serious incident two kilometers away. And it shows the failure of the Bihar Government to take adequate precautionary measures. Unfortunately, we have been witnessing such incidents repeatedly and this House and the State Legislatures are repeatedly assured that adequate protection would be given to the weaker sections, particularly the Scheduled Castes and the Scheduled Tribes. But the failure is there. I do not want to blame a particular party or Government for this. Such incidents are happening in many places, may be more in the Congress, ruled States. But we have to find a solution to this social problem. It is unfortunate that the police also had been inactive in this case as well as in the earlier case. And the efficiency of the police could be gauged from the fact that even after being forewarned about the presence of some extremists in that village, they could not protect even the Chief Minister from being attacked by an extremist. That shows the efficiency of the police there. My hon. friend provoked me to make this comment. The hon. Prime Minister was very prompt to console the family of Harijans when a similar incident happened in Neerukonda in Guntur where one person died. We welcomed him there since the Prime Minister of the country was showing his concern about the weaker sections. But, unfortunately, even serious incidents, more serious incidents, have been occurring in U.P., Gujarat and other places. But the Prime Minister could not find time to visit these places. I am very sorry, he had only to satisfy himself by sending the Home Minister, but he himself did not go. I wish the Prime Minister had gone there to console the families of the victims.

Lastly, Sir, I demand not only a judicial probe, but also a parliamentary probe into these incidents which are happening repeatedly in various States. Thank you, Sir.

THE VICE-CHAIRMAN: (SHRI JAGESH DESAI): Mr. Ram Awadhesh Singh.

श्री (बिहार) :
माननीय प्रधान मंत्री जी की हत्या होती थी तो देश में खेदशील होता था, दो तीन हत्याओं की भी हत्या होती थी तो वह सदन इनमें संवेदनशील होता था। देश को अपने बचाव था। लेकिन आज दर्जनों हरिजनों की हत्या होने पर भी यह संवेदनशीलता नहीं है। मैं अपने निवेदन के लिए आप दो मिनट के लिए मुझे अपनी संवेदनशीलता दिखाएं और अपनी बात कहने दें।

उप-प्रधानमंत्री (श्री जगेश हेंनाई) : मैंने आपकी एक मिनट का समय दिया था और एक मिनट हो गया। आप एक मिनट और लेलीजिए और अपनी बात खत्म कीजिए।

श्री राम अवधेश सिंह : मान्यवर, वह पर बहुत साजिश चल रही है। जब कभी भी हरिजनों की हत्याएं होती हैं या अत्याचारों की घटनाएं होती हैं तो उनके लिए चर्चा के लिए सदन में अज नोटिस दिया जाता है तो उनको डाइल्यूट करने के लिए अनुरोध डिस्टर्बन बना दिया जाता है। पिछली बार जो हत्याएं हुईं उन पर हम लोगों ने नोटिस दी, लेकिन उनको डाइल्यूट करने के लिए तारे देश में हरिजनों ऐड्रेसिटीज कहकर बहाना कर ई गई। इस विषय पर भी ऐसा ही हुआ।

श्रीमान् मैं अनी वहां गया था। घर घर में जो विकटस्थ हैं, उनसे जाकर मैंने बात की और वहां की सारी रिपोर्ट ली। मैं आपकी बगाना चाहता हूं कि आप सूचना मिली थी तब पुलिस ने कार्यवाही नहीं की। अनुवादक जितना एक पोता मारा गया वह जवाब कहता है कि अगर पुलिस चली आई होती, तो खधरी में जो पोता मारा मारे गये वे न मारे जाते। खधरी दमुहा ने करीब आधा किजमेंटर लूट है। वहां पर दो सौ पुलिस के जवान

[श्री राम अवधेश सिंह]

हैं, बी० एम० पी० के वहां जाकर उसने कहा कि हमारे यहां डाकू आ गये हैं, आप लोग बचाइये। वहां के अफसर कहते हैं कि हम लोग कुछ नहीं कर सकते। वहां से भाग कर वह जहानाबाद डेढ़ किलोमीटर जाता है और जमुनादास चौकी पर जाता है तो उसकी वहां सुनवाई नहीं होती है। वहां इस प्रकार को गम्भीर सिचुएशन है। (समय की घंटी)।

मैं आपसे कहता हूँ कि आप चार चार घंटे इस सदन पर हरिजनों पर बहस करते हैं... (व्यवधान)। थोड़ा और टाइम दीजिये।

उपसभाध्यक्ष (श्री जगेश देसाई) : अब बिल्कुल नहीं, आपको मैंने टाइम दे दिया आपने एक मिनट कहा था, मैंने आपको तीन मिनट दे दिये, अब आप बैठ जाइए।

श्री राम अवधेश सिंह : मैं इसके विरोध में वाक आउट कहंगा अगर टाइम नहीं देंगे...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Nothing of what he says will go on record... (Interruptions)... Please sit down... (Interruptions)... You wanted one minute and I have given you more than two minutes.

SHRI DIPEN GHOSH: Sir, ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You see, he wanted one minute and I have given him two minutes... (Interruptions)... Please sit down, Nothing will go on record. I will not allow all this. (Interruptions)

SHRI DIPEN GHOSH (West Bengal): This is a very serious matter. Mr. Yashwant Sinha raised this point. Certain Members wanted to associate themselves with the Special Mention.

two Members or three Members are allowed to associate themselves with this Special Mention. We have seen that we have spent half-a-day in connection with a Special Mention. It continued the next day also. Mr. Ram Awadhesh Singh hails from that State. He has very deep feelings with the people there. He is involved in the area, with the people there. So he should be allowed to complete.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I want to make it clear and let it also be on record. He came to me and requested me and I said: yes, I will allow you. I asked him whether within one minute he would be able to complete. He said yes. His name was not there. His name was not with me. Even then I allowed him. But then he took 2 minutes, 3 minutes, and he continued. I cannot allow this. (Interruptions) All right, within one minute you must complete.

श्री राम अवधेश सिंह : मान्यवर, मैं यह कहना चाहता था कि वहां अगर पुलिस सतर्क होती तो यह इतना बड़ा कांड न हुआ होता। पूरा एरिया एक्सप्लोसिव बना हुआ है, उसमें पोलिटिकल एक्टिविटीज के लोग भी हैं और क्रिमिनल लोग भी इन्वोल्व हैं, इसमें दो राय नहीं हैं। सरकार को इस बात का पता था, वहां के पुलिस अधिकारियों को इस बात का पता था मुझ को यह सूचना मिली कि वहां के श्री गोपाल नारायण बहादुर डी.एस.पी., स्पेशल ब्रांच, को भी इस बात की सूचना थी, लेकिन इस सूचना के बावजूद भी उन्होंने कोई प्रिवेन्टिव मैजम नहीं लिये। जैसा मैंने आपको बताया कि जमुनादास जिसका एक पीता मारा गया, वह झटपटा कर भागता हुआ मक्का के खेत से निकल कर भागा तो 200 पुलिस के जवान और अफसरों ने तत्परता दिखाई होती तो यह कांड न हुआ होता। पांडू आदमी की जो हत्या हुई, खगडी-दोला पर वह हत्या न होती। मैं यह निवेदन करना चाहता हूँ आपके माध्यम से सरकार तक कि यह स्पेशल मेंशन केवल दमी पर नदी पर रोड़ताम

भोजपुर, जहानाबाद, गया इन एरियाज में भी एक्ट्रेस लोग हैं, क्रिमिनल लोग भी हैं, जो मेरी चुनाव कांस्टीट्यूएन्सी है, वहां पर चार लोगों की हत्या हुई है। पूरा मिडिल बिहार में ऐसा हो रहा है, इसलिये मेरा कहना है कि इन एरियाज में सरकार फेल कर गयी है। जो वहां सामंती टाइप का शासन चल रहा है, उससे लोग ऊब कर अलग होना चाहते हैं, मुक्ति पाना चाहते हैं। संघर्ष चल रहा है और उस संघर्ष के बीच क्रिमिनल लोग उसमें भी घुस गये हैं, लेकिन सरकार पूरी तरह में विफल हो गयी है। यह सरकार की जिम्मेदारी है, इसलिये मैं यह चाहता हूँ कि इस पर पूरे दिन डिबेट हो।

आपको पता है कि कैसे डाइलूट हो गया। पेपर में आया था कि नगरा गांव के बारे में। एटरोसिटीज ओन हरिजनस इन अजरल। इस पर पूरे देश में बहुत सी बहस हुई, लेकिन कुछ नहीं हुआ। डाइलूट हो गया। मैं यह चाहता हूँ कि सरकार एक सर्वदलीय पार्लियामेन्टरी कमेटी बहाल करे। वह कमेटी जाकर इस बात का पता लगाये कि कौन लोग हैं, किन का हाथ है जिले में कौन क्रिमिनल हैं? सुनने में आया है कि एक भूतपूर्व मंत्री का हाथ है जिसके रहने यह काम हुआ। धन्यवाद।

Reported attempt to molest a college girl in a DTC Bus

SHRI VISHWA BANDHU GUPTA (Delhi): Mr. Vice-Chairman, Sir, I would like to bring to your notice a serious matter which is about a DTC bus. It appears that to travel by a DTC bus, you have to be a Physical Training Instructor. If you are a girl, then you have to be a Physical Training Instructor.

Sir, the incident has been published in the *Hindustan Times* today about Monisha Verma. This young lady, I think, should be congratulated for her bravery and her presence of mind to be able to defend herself in a situation

in which she was put in the DTC bus. If she had not been the kind of person she was, I am sure there would have been serious consequences for the young lady. The question arises as to what is the security provided by the Police or by the DTC in the DTC buses in Delhi. It is a matter of serious concern. This is the capital city. There is a university here. There are so many colleges. The girls have to come out and go back alone, sometimes in buses, from their colleges back to their homes at odd hours. If some kind of security is not provided, then it is a serious matter. If the DTC people themselves become culprits in trying to do eve-teasing with the girls, then it is a very serious matter for the Police. The question is as to what are the rules in the DTC. What is the system by which they are able to identify those people who were actually in occupation of the bus at that time? Sir, it is a matter of very serious concern that when the Nizamuddin Police Station people were asked about this matter, they said that they had no report and that they had no jurisdiction. They say that they have no jurisdiction, that they cannot find any way to locate those people. And they are not carrying out any enquiries even, now. Sir, if a story appear in Delhi in a national newspaper on the front page, you can imagine the plight of the parents who will have to send their children to schools and colleges far away, and for then there is no other alternative to this.

Mr. Vice-Chairman, Sir, what I want to know is what security measures are provided in the buses. Can there be an alarm system fitted like in the Railways so that in case a person is in difficulty, she can at least pull a chain or attract attention of outsiders or find a way of stopping the bus? Now it was a physical strength matter, for this young lady who had to jump out and jump out with a culprit. The culprit disappeared and there is no trace of that person. Then she had managed